

Original Application No. 270 OF 2005.

Bandana Mohapatra Applicant
Versus
K.V.S. & Others. Respondents

ORDER DATED 08.06.2005.

On being mentioned by Mr.D.P.Dhalsamant, learned counsel appearing for the Applicant this matter is taken up today.

*Learned
08/06/05*
MEMBER(JUDICIAL)
Summer Vacation

2. ORDER DATED 08.06.2005.

Heard Mr. Dhalsamant, Learned counsel appearing for the Applicant and perused the materials placed on record. ADMIT. Issue notice to the Respondent Nos. 1 & 4 by SPEED POST and Respondent Nos. 2 & 3 by Special Messenger, at the cost of the Applicant, requiring them to file counter within six weeks. Learned Counsel for the Applicant has undertaken to deposit the cost of the Special Messenger in course of the day and to file the Postal requisites by tomorrow (09.06.2005).

*Copy of order
08.06.05 issued
to the counsel for
applicant.*

S.O.

*By
8/6/05
notice a/w copy of
order 08.06.05 issued
to R. 1 & 4 by speed
post and R. 2 & 3 by
S.P.C messenger.*

S.O.P.

*By
7/6/05*

F

*Impugned order of transfer of the Applicant from
Kendriya Vidyalaya, No.IV, Bhubaneswar to Kendriya
Vidyalaya, No.II, Bolangir (under Annexure-A/2 dated 30-
05-2005 and consequential relieve order under Annexure-
A/3 dated 06-06-2005) are hereby stayed ad-interim and, as
a consequence, the Respondents are hereby directed to allow
the Applicant to continue as PRT, Kendriya Vidyalaya,
No.IV, Bhubaneswar until further orders; notwithstanding
relieve order under Annexure-A/3, dated 06-06-2005.*

Send copies of this order to the Respondents, along
with notices, and free copies of this order be given to learned
counsel appearing for the Applicant.

Paranty
08/06/05
MEMBER(JUDICIAL)